



**IN THE INCOME TAX APPELLATE TRIBUNAL "C", BENCH
KOLKATA**

**BEFORE SHRI ABY T VARKEY, JM
&
SHRI M.BALAGANESH, AM**

**ITA No.886/Kol/2017
(Assessment Year :2012-13)**

M/s. Lifewood Tradelinks Pvt. Ltd., 9, Old China Bazar Street Kolkata – 700 001	Vs.	Income Tax Officer, Ward-13(2), Kolkata 110, Shanti Patil, Opposite Ruby Hospital, Kasba, E.M.By-Pass, Kolkata, West Bengal – 700 017
PAN/GIR No.AACCL2127J		
(Appellant)	..	(Respondent)

Assessee by	None
Revenue by	Dr. P.K.Srihari
Date of Hearing	04/04/2019
Date of Pronouncement	26/04/2019

आदेश / O R D E R

PER M. BALAGANESH (A.M):

This appeal in ITA No.886/Kol/2017 for A.Y.2012-13 arises out of the order by the Id. Commissioner of Income Tax (Appeals)-5, Kolkata in appeal No.234/CIT(A)-5/Wd-13(2)/15-16 dated 24/11/2016 (Id. CIT(A) in short) against the order of assessment passed u/s.144 of the Income Tax Act, 1961 (hereinafter referred to as Act) dated 27/03/2015 by the Id. ITO Ward 13(2), Kolkata (hereinafter referred to as Id. AO).

2. At the time the case was called for hearing, none appeared on behalf of the assessee and no adjournment petition was even preferred

on behalf of the assessee. The case was earlier listed for hearing on 01/01/2019 and 20/02/2019 on which dates there was no appearance by the assessee. Accordingly, it is clear that the assessee is not interested in pursuing this appeal. Hence, appeal is dismissed for non-prosecution with a liberty given to the assessee to prefer miscellaneous application if they so desire after giving reasonable explanation for non-appearance on the scheduled date of hearing.

3. In the result, appeal is dismissed for non-prosecution.

Order pronounced in the open court on this 26/04/2019

Sd/-
(ABY T VARKEY)
JUDICIAL MEMBER

Sd/-
(M.BALAGANESH)
ACCOUNTANT MEMBER

Mumbai; Dated 26/04/2019
Karuna Sr.PS

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. The CIT(A), Mumbai.
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

BY ORDER,

सत्यापित प्रति //True Copy//

(Asstt. Registrar)
ITAT, Kolkata

		Date	Initial	
1.	Draft dictated on	23/04/2019		Sr.PS
2.	Draft placed before author	23/04/2019		Sr.PS
3.	Draft proposed & placed before the second member			JM/AM
4.	Draft discussed/approved by Second Member.			JM/AM
5.	Approved Draft comes to the Sr.PS/PS			Sr.PS/PS
6.	Kept for pronouncement on			Sr.PS
7.	File sent to the Bench Clerk			Sr.PS
8.	Date on which file goes to the AR			
9.	Date on which file goes to the Head Clerk.			
10.	Date of dispatch of Order.			
11.	Dictation Pad is enclosed	Yes		